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(स) सन् १६४६ में किन किन राज्यों में रांक लगाई जाने वाली हैं ?

t [OPIUM CULTIVATION IN INDIA

- ♦15. SHRI KISHORI RAM: Will the Minister for FINANCE be pleased to state:
- (a) the names of the States where opium cultivation was prohibited in 1954; and
- (b) the names of the States where its cultivation is proposed to be banned in 1955?]

राजस्व तथा प्रतिरच्चा व्यय मंत्री (श्री ए० सी० गहा) : (क) १६४४ से हिमाचल प्रदंश ऑर उत्तर प्रदेश के दंहराद्म और टंहरी-गढ़वाल जिलों में अफीम के उत्पादन का निषंध कर दिया गया।

(ख) १६४४ में केवल उत्तर प्रदेश, मध्यभारत और राजस्थान में अफीम के उत्पादन अनुमति दी गयी हैं ; फलतः अन्य सब राज्यों में इसके उत्पादन का निषंध हैं।

fITHE MINISTER FOR REVENUE AND DEFENCE EXPENDITURE (SHRI A. C. GUHA): (a) Production of opium was banned in the State of Himachal Pradesh and the DehraDun and Tehri-Garhwal districts of the State of Uttar Pradesh from 1954.

(b) In 1955, production of opium has been permitted only in the States of Uttar Pradesh, Madhya Bharat and Rajasthan, consequently it is banned in all other States.]

श्री किशोरी राम : आजकल कॉन कॉन से गज्यों में अफीम की खेती होती हैं ?

श्री ए० सी० गृहा : सवाल के जवाब में बतला दिया गया है कि केवल तीन राज्यों यानी उत्तर

†English translation.

प्रदेश, मध्य भारत आँर तजस्थान में अफीम कं उत्पादन की अनुमति दी गई हैं।

to Questions

श्री किशांरी राम : रांक लगायं जानं कं बाद भी भारत के किन किन तज्यों में अफीम की खेती होती हैं?

श्री ए० सी० गृहा : तीन राज्यों में होती हैं।

INCOME FROM LIQUOR IN PART C STATES

- *16. SHRI D. NARAYAN: Will the Minister for HOME AFFAIRS be pleased to
- (a) how much excise revenue was derived from foreign liquors and desi wines in Part C States (State-wise) during the years 1951, 1952, 1953 and 1954-55; and
- (b) whether prohibition has been introduced in any of the Part C States; if not, why not?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) and (b). A statement showing the position is placed on the Table of the House. [See Appendix X, Annexure No. 1.]

SHRI B. N. DATAR: What the hon.

श्री दंबकीनन्दन : मंत्री महोदय ने जो स्टंटमेंट में कच्छ नं० १ दिया है, उससे यह पता चलता हैं कि वहां पर ग्रंज्अल प्राहि बिशन तो शुरू हो गया है पर अंकों से यह दिखाई देता हैं कि वहां पर दंशी दारू की खपत्त बढ़ रही हैं। क्या प्रोहितिशन करने का यही इसदा हैं कि वहां पर दंशी दारू की खपत बढ़ती रहे ? Member says is partly correct. It is decreasing in one direction and increasing in the other.

श्री दंबकीनन्दन : यहां पर अंकों से तौ दिखाई दंरहा है कि यह बढ़ रहा है. कम नहीं हो रहा हैं।

SHRI B. N. DATAR: It is increasing in certain areas and decreasing in

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others; on the whole there is an increase.

SHRI D. NARAYAN: I am asking about Kutch only.

SHRI B. N. DATAR: Yes, I say about Kutch also.

श्री दंबकीनन्दन : में मंत्री महोदय से यह जानना चाहता हूं कि क्या यह सच हैं कि दिल्ली में २४ जनवरी सन् १६४४ को २६ तारीख की छुद्दी होने की वजह से, ता० २४ ड्राइ ड होने के बावज्द, दुकानों में शराब बेचने की खास सह्तियत दी गई थी ताकि लोग रिपिक्लक ड अच्छी तरह से मना सकें ऑर दुकानों खुली

SHRI B. N. DATAR: I have no information on this point at all.

श्री दंबकीनन्दन : क्या यह बात सच है कि भारत सरकार की जो इमारतों केनीट प्लेस में हैं, वे लाइसोंस होल्डरों को ज्यादा किसर्य के मतलब से दी गई हैं ?

SHRI B. N. DATAE: I should like to have notice, Sir.

SHRI LAVJI LAKHAMSHI: Is it a fact that the Government of Kutch has asked for total prohibition?

SHRI B. N. DATAR: We are considering the whole question and a decision will be taken after we have before us the report of the committee appointed by the Planning Commission. They have appointed a Special Committee to go into the whole question and submit their recommendations for the drawing up of a programme on a national basis.

SHRI LAVJI LAKHAMSHI: What is the financial implication if total prohibition is adopted in Kutch?

SHRI B. N. DATAR: That also is under consideration.

SHRI D. NARAYAN: Have the Government received no report from the Prohibition Committee?

SHRI B. N. DATAR: The Prohibition Committee has not yet submitted its report at all, if my information is correct.

SHRI D. NARAYAN: An interim report has been submitted, I hope.

SHRI B. N. DATAR: I understand an interim report has been submitted. But the whole question will be considered only after the final report has been received, because this question has to be considered on a national basis.

GENERAL ELECTIONS

- •17. SHRI H. C. MATHUR: Will the Minister for Law be pleased to sljate:
- (a) whether the recommendations contained in the report of the Chief Election Commissioner in respect of future General Elections have been considered by Government;
- (b) if so, whether Government have taken any decision in respect of the time-table of the next General Elections; and
- (c) whether legislatures will be dissolved before the General Elections?

THE MINISTER FOR LAW AND MINORITY AFP'AIRS (SHRI C. C. BISWAS): (a) If the reference is to the recommendations contained in Volume I of the Report on the first General Elections in India, 1951-52, submitted by the Chief Election Commissioner, then those recommendations have been considered and two Bills to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951, have already been introduced in the Lok Sabha

- (b) No.
- (c) Does not arise.

SHRI H. C. MATHUR: May I know, Sir. whether it is the recommendation of the Commission that the new legislatures should come into existence